

(b) and (c) Maintenance of Jawahar Navodaya Vidyalayas (JNVs) located in permanent sites is generally satisfactory.

In cases where the temporary accommodation offered by the State Government requires maintenance/renovation the Samiti takes steps to render such accommodation functional.

(d) No, Sir.

(e) Does not arise.

(f) and (g) The Samiti propose to sanction schools in all the districts to be covered under the scheme, subject to availability of suitable proposals as per norms of the Samiti, including 30 acres of permanent land free of cost and suitable temporary accommodation and other infrastructural facilities.

STATEMENT

Jawahar Navodaya Vidyalayas Sanctioned— State-wise as on 31.03.1996

Name of State/UT	JNVs Sanctioned
1	2
ANDHRA PRADESH	22
ARUNACHAL PRADESH	07
BIHAR	40
GUJARAT	12
HARYANA	14
HIMACHAL PRADESH	10
KERALA	12
MAHARASHTRA	28
PUNJAB	11
RAJASTHAN	27
SIKKIM	02
NAGALAND	04
UTTAR PRADESH	46
DELHI	02
ASSAM	15
ORISSA	14
GOA	02
JAMMU & KASHMIR	14
KARNATAKA	20
MANIPUR	08
MIZORAM	03
ANDAMAN & NICOBAR	02
DADRA & NAGAR HAVELI	01

1	2
DAMAN & DIU	02
LAKSHADWEEP	01
PONDICHERRY	04
MADHYA PRADESH	45
CHANDIGARH	01
MEGHALAYA	06
TRIPURA	03
TOTAL	378

[English]

Adult Education Projects in U.P.

4733. SHRI AMAR PAL SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of Adult Education Projects in Uttar Pradesh at present; and

(b) the Central assistance provided to such projects during each of the last two years?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) In Uttar Pradesh 65 Total Literacy Campaign Projects and 8 Post Literacy Projects are under implementation at present.

(b) Rs. 2,344 lakhs and Rs. 1,504 lakhs were released during 1994-95 and 1995-96 financial year respectively.

Recognition to Associations of KVS

4734. SHRI RADHA MOHAN SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of employee's associations of Kendriya Vidyalaya Sangathan that had been accorded ad-hoc recognition in April-May 1995 as per provisions of CCS (Recognition of Service Association) Rules, 1993 adopted by KVS;

(b) the details of conditions subject to which these associations had been accorded ad-hoc recognition;

(c) whether some more associations are also being considered for recognition;

(d) if so, the details thereof;

(e) whether recognition has since been accorded to those association, which have fulfilled the conditions; and